

[20 December, 2005]

RAJYA SABHA

(d) if so, the action plan drawn up for this purpose?

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): (a) No, Sir.

(b) Does not arise.

(c) it is already running at par with the standards of other developed metros.

(d) Does not arise.

**Unauthorised construction and subletting in Kalibari**

2874. SHRI FAQIR CHAND MULLANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any investigation have been made by Government to check unauthorised construction/alterations and subletting of Government quarters and misuse of garages in H-Block, Type-II, Kalibari Marg, New Delhi;

(b) the name of persons along with quarter number of those who have been given notices by CPWD and Directorate of Estates in each locality separately till the 31st October, 2005; and

(c) the action taken by Government to curb the unscrupulous activities in these colonies and whether Government would charge penal licence fee from such allottees?

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY): (a) Yes, Sir.

(b) A statement is enclosed at Annexure. See Appendix 206 Annexure No. 14.

(c) Removal of unauthorised construction/encroachment is a continuous process and such constructions are required to be removed as soon as they are noticed. In cases where subletting is proved, the allotment is cancelled and the allottee is debarred from future allotment of Government accommodation besides advising the Department of the allottee to initiate disciplinary proceedings against him. From the date of cancellation till the vacation of quarter, damages are charged from such allottees.